

(2021) 10 AFT CK 0006
In the Armed Forces Tribunal
Case No : OA 1897 Of 2021

Maj Siddharth Singh

APPELLANT

Vs

Union of India & Ors.

RESPONDENT

Date of Decision : 01-10-2021

Acts Referred:

Citation : (2021) 10 AFT CK 0006

Hon'ble Judges : Rajendra Menon, Chairperson, (J); P.M. Hariz, Member (A)

Bench : Division Bench

Judgement

1. Learned counsel representing respondent No.6 submits that the counter affidavit has been filed on 24th September, 2021. However, the same is not on record. She points out that the defects pointed out by the office have been rectified. If that be so, office to place the counter affidavit on record.

2. Even though, learned counsel for respondent No.6 wanted that the matter be heard urgently, we are of the considered view that the legal issue involved in the matter has to be decided and that cannot be done without objections or counter affidavit of the official respondents. Learned counsel appearing for respondents No. 1 to 5 prays for ten days time to file his objections or counter affidavit. He is permitted to do so.

3. List the matter on 11th October, 2021.

4. Interim order to continue.